



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 77 of 2004

Applicant (s) Madhusudan Mohapatra Respondent (s) Union of India & Ors.

Advocate for Applicant (s) L. K. Mohanty Advocate for Respondent(s)

L. K. Mohanty

NOTES OF THE REGISTRY

9. P.O. for Rs. 50/- & 20/-
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for consideration pl.

4/3/04

Rehman

S.O. (J)

For Admonition - copy
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Bhaw

4/3/04

ORDERS OF THE TRIBUNAL

REGISTER

4/3/04

ORDER DATED 5-3-2004.

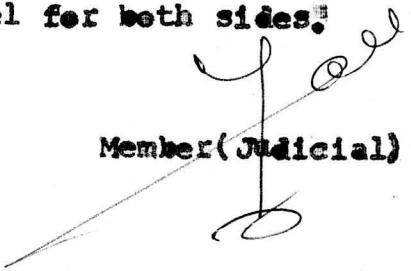
Applicant claims to have been continuing in the Telecom Department of the Government of India since 1995. It is also his case, that while steps are being taken to regularise his juniors (those who were engaged subsequent to 1995), his case is not being considered for regularisation. It appears in Telecom Organisation steps are being taken to regularise a huge

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>On Th. 5.3.04</p> <p>Copies of order handed over to Counsel for both sides.</p> <p>11/3</p>	<p>casually engaged persons and, therefore, without keeping this Original Application pending, the same is disposed of after having heard Mr. Mohanty, learned Counsel appearing for the Applicant and Mr. A. K. Bese, learned Senior Standing Counsel for the Union of India; on whom a copy of this Original Application has been served, with a direction to the Respondents to treat this Original Application to be a representation to them and consider the grievance of the Applicant for regularisation expeditiously alongwith other enlisted casual workers.</p>
<p>On Th. 5.3.04</p> <p>Copies of order with copies of OA sent to all respds.</p> <p>12/3</p>	<p>Liberty is hereby also granted to the Applicant to submit a detailed representation to the Respondents with supporting materials, by 15.3.2004; which should be taken into consideration by the Respondents. In the event the Applicant desires for a personal hearing, the Respondents should grant him the same. Until the grievance of the Applicant is thoroughly considered (if necessary by making due enquiry) his claimed juniors should not be regularised.</p>
	<p>While parting with this case, it is made clear that such casual engagement of the Applicant, shall not be dispensed with in the meantime.</p> <p>With the above observations and directions, this Original Application is disposed of. No costs.</p> <p>3</p>

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OA 7704

Send copies of this order alongwith copies of
the O.A. to the Respondents and free copies of this order
be given to learned counsel for both sides.


Member(Judicial)